

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1022 of 2017 IN
APPEAL NO. 193 OF 2017 &
IA NOS. 952 & 488 OF 2017**

Dated: 22nd November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**GMR Kamalanga Energy Limited & Anr. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Raveena Dhamija
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya for R-2 & 3

ORDER

**IA NO. 1022 OF 2017 &
IA NO. 952 OF 2017**

Order of partial remand on Issues 9 and 10 cannot be passed at this stage. We have listed the matter for final hearing on 09.01.2018. Endeavour will be made to hear and dispose of the matter on that day.

With the above observation, the applications are disposed of.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/tpd